

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

MAIN CASE No: W.P.No.18915 of 2023

PROCEEDING SHEET

Sl. No.	<u>DATE</u>	<u>ORDER</u>	<u>OFFICE NOTE</u>
1.	28.07.2023	<p><u>NJS, J</u></p> <p style="text-align: center;"><u>W.P.No.18915 of 2023</u></p> <p>Heard Mr.O.Manohar Reddy, Learned Senior Counsel appearing for the petitioner. Also heard the Learned Assistant Government Pleader for Revenue.</p> <p>Issue notice to the respondent Nos.5 to 7.</p> <p>Learned Counsel for the petitioner is also permitted to take out personal notice to the respondent Nos.5 to 7 by RPAD and file Proof of Service in the Registry by the date of next adjournment.</p> <p>List this case after four (4) weeks.</p> <p style="text-align: right;"><u>NJS, J</u></p> <p style="text-align: center;"><u>I.No.1 of 2023</u></p> <p>Considering the submission that the impugned order has been passed on misinterpretation of the Order dated 02.08.2022 in W.P.No.20976 of 2022, that the said order has nothing to do with the Revision Petition filed by the Writ Petitioner and the same has to be independently decided on its own merits, there shall be an interim suspension as prayed for.</p> <p style="text-align: right;"><u>NJS, J</u></p> <p>IS</p>	